

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

CP (IB) No. 297/Chd/Hry/2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Amardeep Singh Dahiya

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 10.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Swati Saluja Advocate and Mr. K.V. Singhal,
RP in person.

For the Respondent : Mr. Mast Ram Chechi, PCS

ORDER

Reply/objection has been filed vide diary No.02128/1 dated 24.05.2024.
The same is taken on record. Response to the reply, if any, be filed within two
weeks with a copy in advance to the counsel opposite. Let the matter be listed
on 20.08.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

10.07.2024
Priyanka